

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 155 of 2021**

**In the matter of:**

**Unigold System, A proprietorship Concern**

**....Appellant**

**Vs.**

**Fortune Spirit Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Anirudh Wadhwa, Mr. Bhargav R. Thali,  
Advocates.**

**Respondent:**

**ORDER**

**(Through Virtual Mode)**

**05.03.2021:** In view of the fact that the instant appeal has turned infructuous, Mr. Anirudh Wadhwa, learned counsel for the Appellant seeks to withdraw the appeal.

The appeal is accordingly dismissed as withdrawn.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**AR/g**